

(d) if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) No, Sir. However a complaint was received by National Commission for Protection of Child Rights (NCPCR) regarding air pollution due to a soya product factory in the State of Madhya Pradesh. After taking cognizance of the matter, NCPCR had sought a report from the Madhya Pradesh Pollution Control Board. The reply is awaited.

MR. CHAIRMAN: The House is adjourned to meet at 2.00 p.m.

The House then adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

SUPPLEMENTARY DEMANDS FOR GRANTS, 2019-20

MR. DEPUTY CHAIRMAN: Shrimati Nirmala Sitharaman to lay Supplementary Demands for Grants, 2019-20.

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table, a statement (in English and Hindi) showing the Supplementary Demands for Grants, 2019-20 (November, 2019).

CALLING ATTENTION TO THE MATTER OF URGENT PUBLIC IMPORTANCE

श्री उपसभापति: माननीय सदस्यगण, Calling Attention शुरू करने से पहले मैं प्रोसीजर के बारे में पुनः बताना चाहूंगा, क्योंकि पिछली बार Calling Attention शुरू होने के बाद अनेक माननीय सदस्यगण चेयर के पास आए और उन्होंने प्रोसीजर पता करना शुरू किया। जो माननीय सदस्य Calling Attention raise करते हैं: उन्हें पहले सिर्फ List of Business में दिए गए text को पढ़ना है। उसके बाद माननीय मंत्री जी का स्टेटमेंट होता है, जो आपके बीच वितरित होता है। फिर इसे raise करने वाले पहले सदस्य जो होंगे, वे बोलेंगे। उसके बाद जिन्होंने अपना नाम दे रखा है, वे बोलेंगे, लेकिन इसमें बोलने का अर्थ है कि आपको इसमें सिर्फ clarification मांगना है। आप सिर्फ clarification ही माननीय मंत्री जी से पूछ सकते हैं और इस सबके बाद माननीय मंत्री जी का जवाब होता है। यह पूरी चर्चा एक घंटे में conclude होती है।

श्री भूपेन्द्र यादव (राजस्थान): सर, clarification के लिए तीन मिनट का समय होगा न?